

x ITEM NO.10 COURT NO.11 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRLMP. nos. 6689 & 6690/2016 in Criminal Appeal No(s). 2095/2
014

BRIJENDRA SINGH & ORS. Appellant(s)
VERSUS
STATE OF U.P. Respondent(s)
(for bail and amendment of SLP and office report)

Date : 01/08/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s) Mr. Satyajit A. Desai, Adv.
Ms. Anagha S. Desai, Adv.
Mr. Akash Kakade, Adv.
For Respondent(s) Mr. Yoginder Handoo, Adv.
Mr. Darpan Sachdeva, Adv.
Mr. Gaurav Dhingra, Adv.
Mr. Rajesh Kumar Maurya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

has Learned counsel for the petitioners submits that she
requisite documents with her in support of the claim that on the
date of incident appellant no. 2 was minor. Let these documents be
produced before the Sessions Judge, Hamirpur, Uttar Pradesh.

As per the report, the appellant had not produced any such
documents before the Sessions Judge on earlier occasion, therefore,
insofar as, bail application is concerned, it is dismissed at this
stage. However, if the report is received and if it is in the
favour of the appellant no. 2, the appellant no. 2 has the right to
revive the bail application.
Signature Not Verified

Digitally signed by
ASHWANI KUMAR
Date: 2016.08.02
12:49:21 IST
Reason:

(Ashwani Thakur)
COURT MASTER

(Tapan Kr. Chakraborty)
COURT MASTER